

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

**17.11.2008**

**MA 374/2008 (OA No. 234/2006)**

Mr. Nand Kishore, Counsel for applicant.  
Mr. Anupam Agarwal, Counsel for respondents nos. 1 to 3.  
Mr. C.B. Sharma, Counsel for respondent no. 4.

By the consent of the parties, the OA is taken up for hearing today.

Learned counsel for the applicant submits that he has sought information under the Right to Information Act and in view of the information available to him, it is clear that Answer Sheet of the applicant has not been properly assessed and in case proper marks have been awarded to the applicant, he would have qualified the examination. Learned counsel for the applicant further submits that in view of this information made available to the applicant subsequently, he wants to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw this OA. The fact that applicant ~~has~~ agitate the matter before this Tribunal will be taken into consideration for the purpose of condonation of delay in filing the OA.

With these observations, the OA stands disposed of with no order as to costs.

In view of the order passed in the OA, no order is required to be passed in the MA No. 374/2008, which is disposed of accordingly.

  
(B.L. KHATRI)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)

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